

ITEM NO.5

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 592/2019

THE STATE OF U.P.

Appellant(s)

VERSUS

VAIBHAV @ AMIT SAXENA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.94084/2018-CONDONATION OF DELAY IN FILING and IA No.94088/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.94087/2018-EXEMPTION FROM FILING O.T. and IA No.94085/2018-CONDONATION OF DELAY IN REFILING)

Date : 04-10-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
[IN CHAMBER]

For Appellant(s)

Ms. Garima Prashad, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Counsel for the petitioner seeks some more time to furnish the correct address of the sole respondent. Three weeks' time is granted to do the needful. Registry to consider the order dt. 26.8.2019

(MANASWINI DEVI SHARMA)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
COURT MASTER (NSH)